

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 1433
ANSWERED ON 26.07.2022

IRREGULARITIES IN PANCHAYATS

†1433. SHRI OMPRAKASH BHUPALSINH alias PAWAN RAJENIMBALKAR:
SHRIMATI BHAVANA PUNDALIKRAO GAWALI:
SHRIMATI DELKAR KALABEN MOHANBHAI:
SHRI SANJAY JADHAV:
SHRI KRUPAL BALAJI TUMANE:
SHRI VINAYAK RAUT:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of the schemes being implemented presently at panchayat level in Dadra and Nagar Haveli and Daman and Diu and Maharashtra especially in the Washim-Yavatmal, Parbhani, Ramtek, Ratnagiri-Sindhudurg, Osmanabad Parliamentary Constituencies;
- (b) whether the Government has found any irregularity in the Government schemes at panchayat level specially in the rural areas of the Maharashtra and Dadra and Nagar Haveli and Daman and Diu;
- (c) if so, the details thereof and the steps taken by the Government to stop irregularities in the Government schemes at panchayat level; and
- (d) the quantum of funds allocated and utilized till date in Dadra and Nagar Haveli and Daman and Diu and Maharashtra especially in the districts Washim-Yavatmal, Parbhani, Ramtek, Ratnagiri-Sindhudurg etc.?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) The schemes of (i) 'Rashtriya Gram Swaraj Abhiyan (RGSA)' with the major objectives of capacity building of the elected representatives and other functionaries of the Panchayati Raj Institutions, (ii) 'Incentivization of Panchayats (IoP)' for giving Awards including financial incentives to the best performing Panchayats for their good work for improving delivery of services and public goods and (iii) 'Mission Mode Project on e-Panchayats' to fund various e-governance projects for promoting transparent, accountable and efficient rural local self-government are implemented by the Ministry of Panchayati Raj in all over the Country including in the UT of Dadra and Nagar Haveli and Daman and Diu and in all areas of the State of Maharashtra including the areas falling under the Washim-Yavatmal, Parbhani, Ramtek, Ratnagiri-Sindhudurg, Osmanabad Parliamentary Constituencies.

(b) & (c) No irregularity on implementation of the schemes of Ministry of Panchayati Raj, especially in the rural areas of the State of Maharashtra and UTs of Dadra and Nagar Haveli and Daman and Diu has been reported.

(d) No prior allocation of funds is made under the schemes of RGSA and IoP. Funds under RGSA are released to the States directly and not to any Districts based on the annual action plan of the State prepared and approved under the scheme. An amount of Rs.160.97 crore was released to the State of Maharashtra and UT of Dadra and Nagar Haveli and Daman and Diu under the Scheme of RGSA since the implementation of the scheme in 2018-19. Under the IoP scheme, an amount of Rs.18.51 crore has been released to the State of Maharashtra and UT of Dadra and Nagar Haveli and Daman and Diu since implementation of the scheme in 2016-17. Under the Mission Mode Project on e-Panchayats, no fund is provided to the States/UTs.
